

ITEM NO.43

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No.18230/2025

[Arising out of impugned final judgment and order dated 16-09-2025 in CRLA No. 5777/2025 passed by the High Court of Judicature at Allahabad]

BRIJ KISHOR SINGH ALIAS BRAJ KISHOR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

FOR ADMISSION

IA No. 290244/2025 - EXEMPTION FROM FILING O.T.

Date : 20-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Manish Shanker Srivastava, Adv.
Mr. Surendra Kumar Maurya, Adv.
Ms. Kalpana, Adv.
Mr. Aabhash Upmanyu, Adv.
Mr. Abhishek Kumar Singh, AOR

For Respondent(s) :Mr. Bhakti Vardhan Singh, AOR
Mr. Narendra Pandey, Adv.
Mr. J Tarun Kumar, Adv.
Mr. Ankit Khatri, Adv.
Mr. Sauvik Singh, Adv.

R.No.2

Mr. Narendra Kumar, Adv.
Mr. A.K. Yadav, Adv.
Dr. Hosiyar Singh Yadav, Adv.
Mr. Abhishek Chakraborty, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard Mr.Manish Shanker Srivastava, the learned counsel appearing for the petitioner, Mr. Bhakti Vardhan Singh, the learned counsel appearing for the State and Mr. Narendra Kumar, the learned counsel appearing for the *defacto* complainant respectively.
2. Leave granted.
3. The further proceedings of Sessions Case No. 84 of 2019, pending in the Court of Special Judge, SC/ST Act, Sant Kabir Nagar,U.P., shall remain stayed.

(CHANDRESH)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER (NSH)